

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/888/2020

(Diary No.4336/2020)

This the 1st day of October, 2020



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Zohra Naseem age 49 years W/o Mohd Iqbal, R/o Village Dara Dullian
Khawarian Tehsil Haveli, District Poonch.

.....Applicant

(Advocate: Mr. Sarafraz Hamid Rather)

Versus

1. Union Territory of J&K, through Commissioner-Secretary to Government, Social Welfare Department, Civil Secretariat, Jammu.
2. Director Social Welfare Department, Jammu.
3. Mission Director ICDS J&K, Jammu.
4. District Program Officer, ICDS Poonch.
5. Child Development Project Officer (CDPO), ICDS Project Haveli Poonch.

.....Respondents

(Advocate: Mr. Sudesh Magotra)

ORDER
[O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -

During the course of arguments, learned counsel for the applicant submitted that case pertains to Aanganwadi worker. As such, this Tribunal does not have jurisdiction. Hence, learned counsel for applicant

seeks to withdraw this O.A. with liberty to file fresh petition before the proper forum.

2. In view of argument of learned counsel for the applicant, the O.A. is dismissed as withdrawn with liberty to the applicant to file petition in proper forum if so advised.

3. O.A. is disposed of accordingly. No costs.

(ANAND MATHUR.)
MEMBER (A)

sks/-

(RAKESH SAGAR JAIN)
MEMBER (J)